

MR. SPEAKER : The question is :

"That this House do suspend sub-rule (2) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Public Accounts."

The motion was adopted.

DR. RAM SUBHAG SINGH : I beg to move :—

"That this House do extend the term of office of the present members of the Committee on Public Accounts from Lok Sabha upto the 30th April, 1968."

MR. SPEAKER : The question is :

"That this House do extend the term of office of the present members of the Committee on Public Accounts from Lok Sabha upto the 30th April, 1968."

The motion was adopted.

DR. RAM SUBHAG SINGH : I beg to move :—

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on Public Accounts from Lok Sabha has been extended upto the 30th April, 1968, and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

MR. SPEAKER : The question is :

"That this House do intimate to Rajya Sabha that the term of office of the present mem-

bers of the Committee on Public Accounts from Lok Sabha has been extended upto the 30th April, 1968, and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

The motion was adopted.

12.33 hrs.

MOTIONS RE : EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to move :—

"That this House do suspend sub-rule (2) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Public Undertakings."

MR. SPEAKER : The question is :

"That this House do suspend sub-rule (2) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Public Undertakings."

The motion was adopted.

DR. RAM SUBHAG SINGH : I beg to move :—

"That this House do extend the term of office of the present members of the Committee on Public Undertakings from Lok Sabha upto the 30th April, 1968."

MR. SPEAKER : The question is :

"That this House do extend the term of office of the present members of the Committee on Public Undertakings from Lok Sabha upto the 30th April, 1968."

The motion was adopted.

DR. RAM SUBHAG SINGH : I beg to move :—

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on Public Undertakings from Lok Sabha has been extended upto the 30th April, 1968, and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

MR. SPEAKER : The question is :

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on Public Undertakings from Lok Sabha has been extended upto the 30th April, 1968, and do recommend to Rajya Sabha that they do take such action as they may deem fit the members of Rajya Sabha with the said Committee."

The motion was adopted.

श्री अब्दुल ग़नी दार (गुड़गांव) : मेरा प्वाएंट आफ आर्डर यह है कि डॉ० राम सुभग सिंह ने अभी कुछ तजावीज़ पबलिक अकाउंट्स कमेटी और कमेटी औन पबलिक अंडरटेकिंग्स के मैम्बर्स की टर्म आफ़ आफिम बढ़ाने के वास्ते रक्खीं और उन पर हाउस से ऐप्रूवल भी ले लिया। चूँकि इन कमेटियों में राज्य सभा और लोकसभा मिल कर काम करती हैं और आप जानते हैं कि राज्य सभा के एक तिहाई

मैम्बर 31 मार्च तक हम से जुदा हो जायेंगे क्योंकि उनका टर्म पूरा हो चुका होगा तो ऐसी सूरत में जब आप राज्य सभा को कहते हैं कि उनको इनफोर्म कर दिया जाय कि हम लोकसभा के मैम्बरों की लाइफ़ जोकि उन कमेटियों में हैं बढ़ा रहे हैं तो ऐसी सूरत में क्या यह सवाल पैदा नहीं होता है कि जो लोग मैम्बर ही नहीं रहेंगे उन की जगह राज्य सभा क्या करेगी तो इस को क्या आप और फरमायेंगे ?

[شری عبدالغنی ڈار (گوڑگاؤں) :
میرا پوائنٹ آف آرڈر یہ ہے کہ
ڈاکٹر رام سبھگ نے ابھی
کچھ تجاویز پبلک اکاؤنٹس کمیٹی
اور کمیٹی اون پبلک انڈرٹیکنگس
کے ممبرس کی ٹرم آف آفس بڑھانے
کے واسطے رکھیں اور ان پر ہاؤس
سے ایپروول بھی لے لیا۔ چونکہ ان
کمیٹیوں میں راج سبھا اور لوک سبھا
مل کر کام کرتی ہیں اور آپ جانتے
ہیں کہ راج سبھا کے ایک تہائی
ممبر ۳۱ مارچ تک ہم سے جدا ہو
جائیں گے کیونکہ ان کا ٹرم پورا
ہو چکا ہوگا تو ایسی صورت میں
جب آپ راج سبھا کو کہتے ہیں
کہ ان کو انفارم کر دیا جائے
کہ ہم لوک سبھا کے ممبروں کی
لائف جو کہ ان کمیٹیوں میں
ہیں بڑھا رہے ہیں تو ایسی صورت
میں کیا سوال پیدا نہیں ہوتا
ہے کہ جو لوگ ممبر ہی نہیں
رہیں گے ان کی جگہ راج سبھا
کیا کریگی تو اس کو کیا آپ
غور فرمائیں گے]

MR. SPEAKER : I do not know. It is because some of the Members are retiring, we have postponed it by one month and the Rajya Sabha can take a decision. How can I answer for the Rajya Sabha ? We are informing them and they will take a decision as they deem fit.

12.35 hrs.

RE. ARREST OF MEMBERS—*Contd.*

SHRI S. KUNDU (Balasore) : I raise on a point of order under rule 229. With all respect to you, Sir, it is not a question of my being arrested and released. In this morning's parliamentary papers, I read that the information was sent to this office that I was arrested at 11.30 A.M.

Mr. Samar Guha made a mention here about my arrest at about 2.30. Sir, I am referring to Rule 229. My point is that this Rule says that whenever a Member is arrested, immediately it should be intimated to the hon. House. Sir, I was arrested at 11.30 in the morning as corroborated by their papers as also by your parliamentary papers and it will take only ten minutes for the Police to send the intimation to you. But, till 3 O'clock the Lok Sabha was not informed. I would request you, Sir, to kindly find out where the lapse has occurred. Sir, it is not a question of my privilege, it is the privilege of the hon. House.

MR. SPEAKER : I have heard you. You said that there was a time lag—that you were arrested at 11.30 and the information came at about 3 O'clock. Mr. Samar Guha raised the point. It was before me but I thought that when somebody was making a speech, I need not interrupt and that I might announce it after the speech was over. I, therefore, kept quiet. Therefore it is a matter of merits. Whether the Magistrate sent the intimation immediately or there was some delay—I will verify those things. After all, the point is : they were arrested, the Police authorities have to go to their office, get the intimation typed and then send it. They did not do it three

days later, they intimated about the arrest the same day. So, what is the point of order ?

12.37 hrs.

JAMMU AND KASHMIR REPRESENTATION OF THE PEOPLE (SUPPLEMENTARY) BILL.—*Contd.*

MR. SPEAKER : Now before we go to the further discussion on the Railway Budget, I find some hon. Members want to speak about the recent railway accident. I would therefore say, let us extend it by a few minutes. Mr. Mohd. Imam wanted to make some suggestion not now the hon. Member will be called at that time—and he will be given two or three minutes. But there will be no speeches. So we will extend it by a few minutes more.

Before we extend it and take it up, I would like to say that already we have taken 2 hours 5 minutes against the one hour allotted by the Business Advisory Committee for this Jammu & Kashmir Representation of People (Supplementary) Bill.

श्री मधु लिमये (मुंजर) : सरकार की गलती के कारण हुआ ।

MR. SPEAKER : Therefore, the question now is to finish it quickly. Bakshi Gulam Mohammad may resume his speech.

श्री गुलाम मुहम्मद बखशी (श्रीनगर) : अध्यक्ष महोदय, कल मैं अर्ज कर रहा था और आनरेबल मिनिस्टर की तबज्जह भी दिलाई थी कि जब एलेक्शन कमीशन का जुरिस्टिडिक्शन काश्मीर में लागू है तो उस सूरत में यह बेहतर होगा कि तमाम ऐनोमोलीज और लैकुने जो उस में रह गये हैं, उन को दूर करने के लिये पीपल्स रिप्रेजेन्टेशन ऐक्ट इन इट्स एन्टायरिटी स्टेट पर लागू कर दिया जाये । क्योंकि यह एक अजीब सी बात हो जाती है कि एक तरफ तो एलेक्शन कमीशन फंक्शन कर रहा है, लेकिन दूसरी तरफ एनेक्शन कमीशन उस अन्दाज से फंक्शन नहीं कर सकता जिस तरह से पूरे मुल्क में कर रहा है ।